

(b) if so, the main features of the agreement?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) No Trade Agreement was signed with Poland in December, 1975. A Trade Protocol was signed on the 29th November, 1975 under the Indo-Polish long-term Trade Agreement.

(b) It has been agreed that the Trade Protocol envisages a turn-over between India and Poland of the order of Rupees 260 crores in 1976.

Poland has agreed to import from India many non-traditional products like cotton knitwear and hosiery, rayon and synthetic fabrics, various chemicals, machine tools, hand tools, pig iron and Consumer durables, in addition to the traditional products like oilcakes, iron ore, hides and skins, tea, coffee, pepper and textiles.

India's main imports from Poland will include Mining Equipment, Fertilisers, Sulphur, Castings & forgings, Pharmaceuticals etc.

Profit earned by Public Sector Hotels

*80. SHRI M. KATHAMUTHU: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government have earned more profits in public sector hotels during 1974-75; and

(b) if so, the facts thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI SURENDRA PAL SINGH): (a) and (b). Yes Sir. The net profits of 12 hotels being run by the India Tourism Development Corporation, a public sector undertaking, increased from Rs. 26.40 lakhs during 1973-74 to Rs. 72.97 lakhs during 1974-75.

Aid received from Organisation of Petroleum Exporting Countries

323. SHRI SHYAM SUNDER MOHAPATRA: Will the Minister of FINANCE be pleased to state whether any aid or loans have been received from the organisation for Petroleum Exporting Countries after ten per cent rise in price of crude oil?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): No aid has been received from the O.P.E.C. as such.

Setting up of Branches of S.B.I. and Nationalised Banks in Himachal Pradesh

324. PROF. NARAIN HAND PARASHAR: Will the Minister of FINANCE be pleased to state:

(a) the names of the places where the State Bank of India or the nationalised banks propose to set up their branches in Himachal Pradesh during the year 1976; and

(b) whether preference would be given in setting up of such branches in the rural areas?

THE MINISTER OF STATE IN CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): (a) Branch expansion work is undertaken by the banks within the framework of three year rolling plans. Reserve Bank are currently engaged in the examination of the branch expansion plans of the public sector banks for the three years 1976-78. They have, however, reported that as at the end of November 1975, public sector banks, including the 14 nationalised banks, had on hand 27 licences/allotments for opening branches in Himachal Pradesh. The names of the centres to which these licences/allotments relate, are indicated in the attached statement.

(b) Yes, Sir. Reserve Bank of India have advised all the commercial banks

that while drawing up the three year rolling plans for branch expansion, they should ensure that a large number of offices are proposed in unbanked/underbanked rural and semi-urban areas, particularly in the districts having population per bank office exceeding 75,000 as at the end of June, 1975.

Statement

District	Name of the centre
Bilaspur	Berthjn
	Jhanduta
Chamba	Chamba (2 offices)
	Udepur
	Pangi (Kilar)
Kangra	Ranjtal
	Bankhandi
	Nirmand
	Dharamshala
	Kandroori
Kulu	Ani
	Kulu
	Patli Kuhl
Mandi	Chail Chok
	Sundar Nagar (2 offices)
Simla	Mandi
	Kiari
Sirmur	Rajban
	Shillai
	Sanghra
	Nahrn
Solani	Sapron
	Parwanoo
Una	Una
	Amb

Report of the Fact Finding Sub-Committee of Tea Board on Replantation Subsidy given to Gaya Ganga Tea Estate

325. **SHRI A. K. KISKU:** Will the Minister of COMMERCE be pleased to state.

(a) whether the Fact Finding Sub-Committee of the Tea Board on replantation subsidy given to Gaya Ganga Tea Estate has submitted its Report;

(b) if so, the names of the members of the Sub-Committee and the main features of the Report; and

(c) the action taken up-to-date on the basis of the Report?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):
(a) The three members constituting the Sub-Committee submitted three separate reports.

(b) and (c). The members constituting the Sub-Committee were Shri B. K. Das Choudhury M.P., Shri L. M. Pradhan, Member, Tea Board and Shri G. P. Goenka, Member, Tea Board. According to Shri B. K. Das Choudhury's Report, a total area of 33.71 to 38.41 hectares was uprooted in 1973 and 1974 but no uprooting was done between 3-8-72 and 28-12-72. Shri Pradhan reported that there was no evidence of uprooting of tea areas measuring 153.40 hectares in between May, 1972 and December, 1972 nor even till 16-1-75 when they visited the garden. Shri Goenka, in his report, had stated that since observations of both Shri Das Choudhury and Shri Pradhan were based on purely visual inspection the facts are to be fully ascertained. He recommended deferring further action until Survey Report from the State Government is received. At the request of Tea Board, a survey of the concerned areas of the Tea Estate was undertaken by the West Bengal Government on the basis of settlement records of revisional settlement operation undertaken prior to 1966. On receipt of the survey report, Tea Board had asked Messrs. Mintri Tea Co., owners of Gaya Ganga Tea Estate to refund the amount paid as subsidy along with interest.